

**IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH "A", CHANDIGARH
(VIRTUAL COURT)
BEFORE: SHRI. N.K.SAINI, VICE PRESIDENT AND
SHRI R.L. NEGI, JUDICIAL MEMBER**

ITA No. 889/CHD/2019
Assessment Year : 2016-17

Haripur Kraft Company, Vill: Batehar, Barotiwala Solan, Himachal Pradesh	बनाम	The DCIT Circle, Parwanoo
स्थायी लेखा सं./PAN NO. AAEFH2992Q		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

निर्धारित की ओर से/Assessee by : None (Withdrawal Application)

राजस्व की ओर से/ Revenue by : Smt. Meenakshi Vohra, Addl.CIT

सुनवाई की तारीख/Date of Hearing : 02/03/2021

उद्घोषणा की तारीख/Date of Pronouncement : 02/03/2021

आदेश/Order

PER N.K. SAINI, VICE PRESIDENT:

This is an appeal filed by the Assessee against the order of the Ld. CIT(A), Shimla, H.P. dt. 28/03/2019.

2. During the course of hearing nobody was present on behalf of the assessee however withdrawal application has been furnished which read as under:

Subject-Prayer for permission to withdraw the appeal in the case of Haripur Kraft Co., ITA No. 889/Chandi/2019 for AY 2016-17 fixed for hearing on 02.03.2021.

Hon'ble Bench,

Kindly refer to the matter cited as subject above. We have been directed by the assessee to most respectfully submit that in respect of its appeal it had filed declaration under Vivad se Vishwas Scheme, 2020 whereby the Worthy Pr. CIT has issued certificate in Form 3. Copy of the same is attached herewith. It is, therefore, most humbly and respectfully prayed that the permission may please be granted for withdrawal of appeal. We shall be highly obliged.

Thanking You,

Yours Faithfully,

Sd/-

(Parikshit Aggarwal)

Chartered Accountant

Counsel for the Assessee

3. During the course of hearing it is noticed that the assessee has availed the immunity scheme i.e; Vivad Se Vishwas and the Income Tax Department has since issued Form 3 bearing Certificate No. 239691600040221, in response to the application filed by the assessee, under section 5(1) of the Direct Tax Vivad se Vishwas Act, 2020, therefore the appeal of the assessee may be allowed to be withdrawn.

4. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.

5. In view of the above the appeal of the assessee is dismissed as withdrawn.

6. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 02/03/2021)

Sd/-
(R.L. NEGI)
JUDICIAL MEMBER
Dated : 02/03/2021
AG

Sd/-
(N.K. SAINI)
VICE PRESIDENT

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. The Appellant
2. The Respondent
3. CIT
4. The CIT(A)
5. DR, ITAT, Chandigarh
6. Guard File